

1/3

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No.93/2012

Date of decision:19.03.2012

HON'BLE Mr. B.K.SINHA, ADMINISTRATIVE MEMBER.

Kumbha Ram S/o Shri Moti Ram, aged about 44 years, Resident of C/o Shiv Trader, House No.2-B, Shiv Road, Ratanada, Jodhpur, at present employed on the post of Jamadar in Central Administrative Tribunal, Near Raj. High Court, Jodhpur Bench at Jodhpur.

: Applicant

Mr. J.K.Mishra, counsel for applicant.

Versus

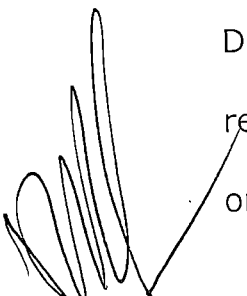
1. Union of India through the Secretary to Govt. of India, Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training, North Block, New Delhi-110 001.
2. The Principal Registrar, Principal Bench, Central Administrative Tribunal (CAT), 61/35 Copernicus Marg, New Delhi-110 001.
3. The Dy. Registrar, Central Administrative Tribunal, Near Raj. High Court, Jodhpur Bench at Jodhpur.
4. Shri Mangi Lal, Ad hoc Jamadar, Central Administrative Tribunal, Near Raj. High Court, Jodhpur Bench at Jodhpur.

.....Respondents

ORDER (ORAL)

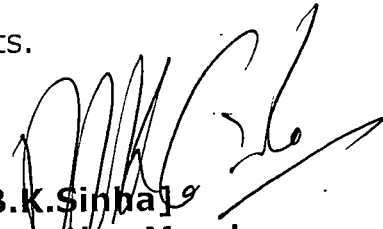
Per B.K.Sinha, Administrative Member

Heard learned Shri J.K.Mishra, appearing for the applicant, Shri Kumbha Ram. He submits that in a similar case i.e. relating to O.A. No.109/2011, Pradeep Jain Vs. Union of India & Anr., the Division Bench pleased to direct the applicant to file his representation and till the representation was decided it had also ordered that the effect of the impugned orders remain stayed.



1/6

2. In the instant case, no representation has been filed as yet and, therefore, the cause of action would not arise. The applicant is directed to file a representation at the earliest i.e. within three days' time, which may be decided by the competent authority. The applicant will not disturb from his present place of posting till the decision of the representation. With these directions, the O.A. is disposed of. No order as to costs.



[B.K. Sinha]
Administrative Member

rss